

**IN THE HIGH COURT OF MADHYA PRADESH**

**AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE ANIL VERMA**

**ON THE 22<sup>nd</sup> OF JUNE, 2022**

**MISC. CRIMINAL CASE No. 28838 of 2022**

Between:-

SUNIL @ NEERAJ YADAV,  
S/O JAGDISH YADAV,  
AGED ABOUT 24 YEARS,  
OCCUPATION: AGRICULTURIST,  
R/O WARD NO. 12 VILLAGE SADAWAL,  
DISTRICT UJJAIN (MADHYA PRADESH)

**.....APPLICANT**

**(BY SHRI RAHUL SHARMA, ADV.)**

**AND**

THE STATE OF MADHYA PRADESH,  
THROUGH STATION HOUSE OFFICER,  
POLICE STATION MAHAKAL,  
DISTRICT UJJAIN (MADHYA PRADESH)

**.....RESPONDENT**

**(BY SHRI HEMANT SHARMA, GA)**

*This application coming on for hearing this day, the court  
passed the following:*

**O R D E R**

After arguing for some time, learned counsel for the

applicant prays for withdrawal of the present anticipatory bail application with liberty to surrender before the trial Court and apply for regular bail.

Accordingly, the first anticipatory bail application preferred under Section 438 of Cr.P.C. is dismissed as withdrawn with the aforesaid liberty.

Certified copy as per rules.

**(ANIL VERMA)**  
**J U D G E**

*Tej*